

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
ORIGINAL JURISDICTION  
O.A. NO. 186 OF 2023**

**IN THE MATTER OF:**

Analson Sangma ... Applicant  
Versus  
State of Meghalaya & Ors. ... Respondents

**INDEX**

<b>S.No.</b>	<b>Particulars</b>	<b>Pg. No.</b>
1.	Short Reply on behalf of Respondent Nos. 1 and 2 State of Meghalaya	1-7
2.	<b>Annexure R/1</b> A copy of the complaint made by the Applicant herein dated 27.10.2022	8-9
3.	<b>Annexure R/2</b> A copy of letter of the Respondent No.2 dated 22.02.2023	10
4.	<b>Annexure R/3</b> A copy of the report of the Addl. Deputy Commissioner, I/c Chokpot Civil Sub-Division dated 10.03.2023	11-12
5.	<b>Annexure R/4</b> A copy of communication intimating stoppage of mining work issued by the Addl. Deputy Commissioner, I/c Chokpot Civil Sub-Division on 14.03.2023	13
6.	<b>Annexure R/5</b> A copy of minutes of meeting chaired by the answering Respondent dated 30.03.2023	14-18

7.	<b>Annexure R/6</b> A copy of the letter of the Respondent No.2 dated 20.04.2023	19
8.	<b>Annexure R/7</b> A copy of enquiry report of Addl. Deputy Commissioner, I/c Chokpot Civil Sub-Division, dated 24.04.2023	20-21
9.	<b>Annexure R/8</b> A copy of lease deed dated 24.10.2018	22-26
10.	<b>Annexure R/9</b> A copy of Permission of the Divisional Forest Office for grant of mining lease dated 19.02.2021	27-28
11.	<b>Annexure R/10</b> A copy of Consent to Operate the Stone Quarry by the Meghalaya Pollution Control Board dated 31.03.2021	29-32
12.	<b>Annexure R/11</b> A copy of letter of the Respondent No.2 dated 25.01.2024	33

Filed By:

Dated: 07.02.2024

[Avijit Mani Tripathi]

Advocate for Respondent- State of Meghalaya

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
ORIGINAL JURISDICTION  
O.A. NO. 186 OF 2023**

**IN THE MATTER OF:**

Analson Sangma ... Applicant  
Versus  
State of Meghalaya & Ors. ... Respondents

**SHORT REPLY ON BEHALF OF RESPONDENT NO.1 AND 2**

I, Shivansh Awasthi, IAS, the Deputy Commissioner of South Garo Hills District, Baghmara, Government of Meghalaya having office at the Deputy Commissioner Office, South Garo Hills District, Baghmara, Meghalaya – 794 102, do hereby solemnly affirm and state as under:

1. That I am presently posted as the Deputy Commissioner of South Garo Hills District, Baghmara, and I have been impleaded as Party Respondent No.2 vide order dated 04.01.2024 passed by this Hon'ble Tribunal in the captioned case. Being conversant with the facts and records of the present case in my official capacity, I am competent and authorized to swear this affidavit on behalf of myself and on behalf of Respondent No.1- State of Meghalaya.

↓  
Addl. District Magistrate  
South Garo Hills  
Baghmara

↓  
Deputy Commissioner,  
South Garo Hills, Baghmara

2. That I have gone through the Letter Petition filed before this Hon'ble Tribunal by Sh. Analsan R. Sangma, Budugre Nokma, Chokpot village, South Garo Hills District and I say that the content thereto, to the extent they are admitted specifically herein may please be treated as denied specifically.
3. That the present case arises from a complaint of alleged illegal stone quarrying in Budugre, Chokpot village, South Garo Hills District Meghalaya by the Applicant *nokma* (local village head), namely Sh. Analsan R. Sangma of the area to the answering Respondent on 27.10.2022. A copy of the complaint made by the Applicant herein dated 27.10.2022 is annexed herewith and marked as **ANNEXURE R-1**.
4. That the answering Respondent received another complaint from the mine Operator, namely Smti. Alpha D. Marak, against whom the complaint of illegal stone quarrying was made by the applicant herein on 22.02.2023, stating that the local persons are not allowing them to quarry on quarry operations despite all permissions.
5. That consequently, the answering Respondent asked the SDO (C), Chokpot Civil Sub-Division to submit a factual report on the

  
Addl. District Magistrate  
South Garo Hills  
Baghmara

  
Deputy Commissioner  
South Garo Hills, Baghmara

contention of the parties vide his letter dated 22.02.2023. A copy of letter of the answering Respondent dated 22.02.2023 annexed herewith and marked as **ANNEXURE R-2**.

6. That the answering Respondent received the report from Addl. Deputy Commissioner, I/c Chokpot Civil Sub-Division on 10.03.2023 which stated that the mine Operator has requisite statutory permissions to carry out mining operations. However, it also stated that the *nokma* has alleged that the no-objection certificate has been taken from him fraudulently as he is an illiterate person and does not know what was written in the documents. The report stated that there is an atmosphere of uneasiness amongst the persons living near the mining site which could result in law-and-order situation. A copy of the report of the Addl. Deputy Commissioner, I/c Chokpot Civil Sub-Division dated 10.03.2023 is annexed herewith and marked as **ANNEXURE R-3**.
7. That accordingly, on directions of the undersigned, the mining operations were temporarily halted with effect from 14.03.2023 till a detailed enquiry was conducted in the allegations made by both the parties. A copy of communication intimating stoppage of mining work issued by the Addl. Deputy Commissioner, I/c

  
Addl. District Magistrate  
South Garo Hills  
Baghmara

  
Deputy Commissioner  
South Garo Hills, Baghmara

Chokpot Civil Sub-Division on 14.03.2023 is annexed herewith and marked as **ANNEXURE R-4**

8. That the answering Respondent invited all the concerned parties for a meeting in District Resource Centre, Baghmara chaired by the answering Respondent on 30.03.2023 wherein the contentions of all concerned parties, including the villagers who were vary of possible impact on drinking water around the area. A copy of minutes of meeting chaired by the answering Respondent dated 30.03.2023 is annexed herewith and marked as **ANNEXURE R-5**.
9. That the answering Respondent received a representation dated 13.04.2023 from the mine Operator along with supporting documents stating that it has all necessary statutory permission and documents to run the quarry and the operations have been stopped illegally. Accordingly, the answering Respondent directed the SDO (C), Chokpot Civil Sub-Division to conduct a detailed enquiry as to veracity of the documents submitted by the mine Operator and submit a report thereto. A copy of the letter of the answering Respondent dated 20.04.2023 is annexed herewith and marked as **ANNEXURE R-6**.
10. That the answering Respondent received the enquiry report from Addl. Deputy Commissioner, I/c Chokpot Civil Sub-Division on

  
Addl. District Magistrate  
South Garo Hills  
Baghmara

  
Deputy Commissioner  
South Garo Hills, Baghmara

20.04.2023 which stated that the NOC for grant of mining lease and NOC for grant of Homestead Patta appears to be genuine documents as the same has been signed by *nokma* with his seal and affirmed and verified by the clan members of the Budugre village itself. It is specified that the NOC voucher has been signed by 55 clan members of the village to the original patta holder Sh. Alphine Marak for running the stone quarry which has been leased by him to the present mine operator. A copy of enquiry report of Addl. Deputy Commissioner, I/c Chokpot Civil Sub-Division, dated 20.04.2023 are annexed herewith and marked as **ANNEXURE R-7**.

11. That it is further stated that the mine Operator Smti. Alpha D. Marak has also produced the following statutory permissions to the answering Respondent during the enquiry proceedings.

- i. Lease entered into by the mine operator with the original *patta* holder on 24.10.2018. A copy of lease deed dated 24.10.2018 is annexed herewith and marked as **ANNEXURE R-8**.
- ii. Permission of the Divisional Forest Office for grant of mining lease dated 19.02.2021 which is annexed herewith and marked as **ANNEXURE R-9**.

  
Addl. District Magistrate  
South Garo Hills  
Baghmara

  
Deputy Commissioner,  
South Garo Hills, Baghmara

iii. Consent to Operate the Stone Quarry by the Meghalaya Pollution Control Board dated 31.03.2021 which is annexed herewith and marked as **ANNEXURE R-10**.

12. That in view of the above facts and circumstances, it appeared that it was a private dispute between the *nokma* on one side and the leaseholder and the mine operator on the other. The dispute appeared to be basically on the ground that the *Nokma* has granted no objection certificate for running mine at the first instance and later on he is complaining that he has not granted the said permission.
13. In light of the mine operator having obtained all statutory and other permissions to run the stone quarry, it was not permissible in law for the answering Respondent to stop the mining operations any further and hence the same was allowed to continue, subject to compliance with the conditions imposed in the statutory permission granted by the State and the Pollution Control Board.
14. That it is most respectfully submitted that to ascertain the allegations made by the local villagers of the stone quarry causing any pollution in the area and as directed by this Hon'ble Court, vide its letter dated 25.01.2024, the Answering Respondent has requested the committee of experts constituted by this Hon'ble

  
Addl. District Magistrate  
South Garo Hills  
Baghmara

  
Deputy Commissioner,  
South Garo Hills, Baghmara

Tribunal to carry out physical inspection of the area in question on 02.02.2024 and submit its report before this Hon'ble Tribunal. A copy of letter of the answering Respondent dated 25.01.2024 is annexed herewith and marked as ANNEXURE R-11.

15. That it is most respectfully submitted that if the committee of experts finds any shortcoming or violation of conditions of pollution, action in accordance with law, as directed by this Hon'ble Tribunal shall be taken immediately.

It is prayed accordingly.



  
**DEPONENT**  
Deputy Commissioner,  
South Garo Hills, Baghmara

**VERIFICATION:**

Verified on this 6<sup>th</sup> day of February 2024 that the content of the above affidavit is true and correct to the best of my knowledge and belief based on official records of the Government of Meghalaya and that nothing is false and nothing material is concealed therefrom.

  
**DEPONENT**  
Deputy Commissioner,  
South Garo Hills, Baghmara

  
Addl. District Magistrate  
South Garo Hills  
Baghmara

## ANNEXURE R/1

Dated Chokpot the 27<sup>th</sup> October 2022.

To

The Deputy Commissioner, Baghmara,  
South Garo Hills, Meghalaya.

Subject Complaint against illegal mining at Budugre A'khing, Chokpot Sub-Division, involving large scale damage to trees and water pollution, causing extensive damage to the environment.

Sir,

I, the nokma of Budugre A'khing, do hereby bring to your kind notice the following facts:

1. On complaints made by people of my a'khing land, I came to know that one Shri. Morphin R Marak had illegally started an extensive excavation work (stone quarry) at Boldakgrim Wanchi A'gitok since 2020, without any information and without obtaining NOC from me, the local a'khing nokma. It was reported that the workers at the quarry started throwing the dirt and rubbles into the Dareng river upstream, which caused great alarm and inconvenience to the settlers along the river downstream as the river water became perpetually murky and unfit for any consumption or use. As the area is quite extensive, it also gave rise to great concern regarding the damage to the environment as well as the pollution caused to the major water resource of the area. Many trees had been destroyed and the natural topography became unrecognizable. I also started inquiring as to how the land had been acquired without my knowledge.
2. The matter was also noticed by the local NGOs who, along with us (the local people) made a complaint to the authorities in 2021.
3. The site was visited by the Sub-Divisional Officer, Chokpot Sub-Division, in the month of May last year, and gave orders to stop the excavation. Accordingly, the works were stopped – either in compliance with the order or because of the monsoons.
4. My present complaint is due to the information received from reliable sources that the excavation is going to be renewed in the coming months and huge machineries are being brought from outside the state for the purpose.

As already huge damage has been done to the flora and fauna of the area, as also the pollution of the water sources, the matter may kindly be treated as urgent. Moreover, the area illegally acquired by the concerned lady is over 40 hectares of pristine land which has already been scarred and damaged by unscrupulous digging and hacking.

It may not be out of context to mention the fact that due to my objection against this matter, the other party (supporters of Morphine R Marak), are presently making an attempt to remove me from nokmaship by making false allegations against me in the District Council. The aggressor is a relative as he is married to my sister-in-law (my wife's younger sister) and had probably tried to take advantage of the fact. I had been approached by them to leave the matter alone and not to take any action following the complaints. When I refused to comply, they complained to the District Council authorities with false allegations accusing me that I was the one responsible for the excavation and selling of stones. However, a visit to the site in question will give you a clear picture of the damage already caused to the land and the urgent need to stop further excavations.

This is for favour of your kind information and necessary action.

Yours Sincerely,  
 (Analsen R. Sangma)  
 Nokma of Bud ugre  
 A'khing  
 Chokpot Sub-Division,  
 South Garo Hills,  
 Meghalaya.

*Analsen R. Sangma*

Pa A. R. Sangma  
 Nokma I-6 (07)  
 Budugre A'king  
 South Garo Hills.

Copy to:

1. South Garo Hills, Baghamara DC
2. Chokpot Civil Sub-Division
3. Chokpot SDPO
4. Chokpot P.S
5. Autonomous District Council
- ✓ 6. Forest and Environment



GOVERNMENT OF MEGHALAYA

260

10

OFFICE OF THE DEPUTY COMMISSIONER::SOUTH GARO HILLS::BAGHMARA  
No. SGH/DC/GENL/25/2021/260

Dated: Baghmara, the 22<sup>nd</sup> February, 2023.

ANNEXURE R/2

From : The Deputy Commissioner,  
South Garo Hills, Baghmara.

To : The Sub-Divisional Officer, (C)  
Chokpot Civil Sub-Division, Chokpot  
South Garo Hills.

Subject : Complaint against obstruction of mining operation.

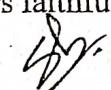
Sir,

With reference to the subject cited above, please find enclosed herewith the letter received from Smt. Alpha D Marak, Umpling Dongsharaum, Shillong which is self explanatory.

In this regard, you are to investigate and submit the report to the undersigned at the earliest for information and necessary action.

Enclosed : As stated above.

Yours faithfully,

  
Deputy Commissioner,  
South Garo Hills, Baghmara.

Memo No. SGH/DC/GENL/25/2021/260 -A

Dated: Baghmara, the 22<sup>nd</sup> February, 2023.

Copy to :

1. Smt. Alpha D Marak, Umpling Dongsharaum Meghalaya, Shillong for favour of information.

/  
Deputy Commissioner,  
South Garo Hills, Baghmara.

## ANNEXURE R/3

GOVERNMENT OF MEGHALAYA  
OFFICE OF THE SUB-DIVISIONAL OFFICER (CIVIL)::CHOKPOT CIVIL SUB-DIVISION::  
SOUTH GARO HILLS.

No.SGH/SDO (C)-26/SQ/2021/33,

Dated Chokpot, the 10<sup>th</sup> March 2023.

From : Shri P. R. Marak, MCS.,  
Addl. Deputy Commissioner  
I/c Chokpot Civil Sub-Divisional,  
South Garo Hills

To : The Deputy Commissioner,  
South Garo Hills Baghmara.

Subject :- Complaint against obstruction of mining operation.

Sir,

With reference to the subject cited above and in pursuance of your order vide No. SGH/DC/GENL/25/2021/260 Dated Baghmara the 22<sup>nd</sup> February, 2023 I had conducted an inquiry into the complaint of Smti Alpha D. Marak against alleged obstruction of mining operation at Budugre Chokpot, South Garo Hills and following are my findings :-

- 1) That Smti Alpha D. Marak, D/O Changgin N. Sangma resident of Unpling Dongsharum, P.O. & P.S. Rynjah, District East Khasi Hills Shillong is the owner of the mining operation ( Stone Quarry ) at Budugre, Chokpot. Prior to her mining operation, she had obtained all the necessary clearances / NOCs from all concerned Govt. Departments and persons namely, The social Forestry Department, the Meghalaya State pollution control Board , the Nokma document of Budugre Village and Deed of Lease with the landowner. The mining operation is found to be as per law. (Annexure-I, I(a), I(b), I(c)).

However, in her complaint, she alleged that on 13<sup>th</sup> January, 2023 Shri Analsan R. Sangma, Nokma of Budugre Village and two of his accomplices namely Shri Abitho T. Sangma and Galden Ch. Momin went to the mining site and obstructed the ongoing construction of the approach road to the quarry and threatened and intimidated the workers and supervisors who were present at the site. On the other hand, the Nokma of Budugre Shri Analsan R. Sangma alleged that his NOC was taken from him fraudulently as he is an illiterate person and did not know what was written in the documents.

- 2) That I visited the construction site on 26<sup>th</sup> January 2023. I found that the site is located approximately 7 kms away from Chokpot Market on the left side of Jetragre road. I found that construction work of approach road to the quarry was halted temporarily. However, the earthwork was completed approximately up to 400 metres from the main road. One earth excavators machine was found at the site. (Annexure -2)

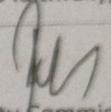
*As discussed  
mining operation to be  
temporarily halted till the  
time the issue is resolved.  
S/S*

SLIP NO. 453, DATE 22/3/23.  
Office of the Deputy Commissioner  
South Garo Hills, Baghmara

3) That as per my observation, there appears a sense of uneasiness among the public of Chokpot area, due to start of mining activity. The Public have expressed their unhappiness at the rampant destruction of Forest and Trees. Since almost all the villagers of Chokpot and surrounding areas use the water of Dareng river for bathing and washing, they fear water will be polluted and unfit for use if said mining is not prevented right at this stage. Hence massive public protest is very imminent which may result into law and order issue. Hence, considering the local issue and public sentiments, a close watch is extremely essential to thwart any untoward incident.

This is for favour of your kind information and necessary action.

Yours faithfully,



Addl. Deputy Commissioner,  
I/c Chokpot Civil Sub-Division,  
South Garo Hills.

13  
ANNEXURE R/4

GOVERNMENT OF MEGHALAYA  
OFFICE OF THE SUB-DIVISIONAL OFFICER (CIVIL): CHOKPOT CIVIL SUB-DIVISION  
SOUTH GARO HILLS

NO. SGH/SDO(C)-26/SQ/2021/34,

Dated Chokpot the 14<sup>th</sup> March, 2023.

From Shri P. R. Marak, MCS.  
Addl. Deputy Commissioner,  
i/c Chokpot Civil Sub-Division,  
South Garo Hills,

To, The Chairman  
Chokpot Area Vigilance Committee  
Chokpot, South Garo Hills.

Sub: Information on temporary Stoppage of mining activity at Budugre, Chokpot.

Sir,

This is to inform you that as per telephonic Conversation today the 14<sup>th</sup> March, 2023 at 01:22PM with Shri Ajay Sharma, Manager of Mining operation at Chokpot Budugre, the mining operation at Budugre will be stopped temporarily with immediate effect until further orders keeping in view the Law and Order issue.

This is for favour of your kind information and necessary action.

Enclosed: As stated above,

Yours faithfully,

Addl. Deputy Commissioner,  
i/c Chokpot Civil Sub-Division,  
South Garo Hills.

Memo NO. SGH/SDO(C)-26/SQ/2021/34,

Dated Chokpot the 14<sup>th</sup> March, 2023.

Copy to : 1. The Deputy Commissioner, South Garo Hills, Baghmara, for information.

2. The Sub-Divisional Police Officer South Garo Hills, Chokpot Kind information and necessary action.
3. Shri Ajay Sharma Manager, for information and necessary action.
4. Office Copy.

RECEIPT NO. 385, DATE 16/3/23.  
Office of the Deputy Commissioner  
South Garo Hills, Baghmara

Addl. Deputy Commissioner,  
i/c Chokpot Civil Sub-Division,  
South Garo Hills,

ANNEXURE R/5

Member Present At Annexure "A"

The meeting was presided over by the Deputy Commissioner, South Garo Hills, Baghmara. He welcomed all the members present in the meeting and informed that the purpose of calling a meeting is to discuss issues in-connection with the mining operation (Stone Quarry) at Budugre, Chokpot. The following were discussed.

1. At the beginning the Chairman call upon the Quarry owner Shri. Alpha D Marak to brief the gathering. The Quarry owner informed that he had obtained NOC from Nokma of Budugre village to apply for a Patta of the land where stone quarry is located. The Patta is in the name of Shri. Morphine R Marak of Budugre village. Based on the Patta issued by the Garo Hills Autonomous District Council he applied for NOC from all concerned Department like Meghalaya State Pollution Control Board, The Divisional Forest Officer, Mining & Geology Department etc. for starting stone quarry as per Meghalaya Minor Mineral Concession Rules 2016. He had started the construction work of approach road to the quarry first in the month of July 2021. However, the approach road was not feasible therefore he again started the approach road from another location. All this while there is no any complaint or any objection from anybody. However, all of a sudden there arose some complaint from some vested interest having no any proper justification.
2. The Nokma of Budugre village Shri. Analsen R Sangma was call upon to clarify on the statemen given by the stone quarry owner. In his clarification the Nokma informed the gathering that he had not issued any NOC to Shri. Morphine R Marak. The NOC which Shri. Morphine R Marak is having is not genuine but a fake one. He had no knowledge about any stone quarry that was started under his jurisdiction. He and his family members were not aware of anything about identification of the land for stone quarry. There was no any public meeting held in the village about mining operation. As such he could not allow any mining to take place in his area.
3. The Chairman had examine all the relevant supporting documents of the Quarry owner. Among the documents produced were Nokma document, NOC from Cheran Clan members, NOC from Meghalaya State Pollution Control Board, NOC from the Divisional Forest Officer and others. The Nokma however rejected the claim of the stone quarry owner about the NOC of Nokma. He showed his own Nokmas pad which was totally different from the NOC of quarry owner. The Chairman had thoroughly examine the documents and informed the gathering that an enquiry will be ordered to be done by the Block Development Officer Chokpot about the distance of the quarry from Dareng river. The documents were retained in the office for proper verification about the claims and counter claims.
4. Some villagers who were present in the meeting raised the issue of pollution of the river Dareng. They informed the gathering that the location of the quarry is very close to the river. During rainy season there will be heavy landslide which will ultimately flow into the river and caused adverse pollution. There are more than 20 numbers of villages which used the water for drinking, washing & bathing. The mining activity will have adverse impact on the river. Therefore, the villagers had strongly opposed any mining activity in the village.

5. The Chairman informed the gathering that their concern had been noted and will be examine thoroughly. Depending on the situation another meeting will be called soon. As there were no more points to discuss, the meeting ended with the vote of thanks from the Chair.



Deputy commissioner  
South Garo Hills, Baghmara.

Dated: Baghmara the 31<sup>st</sup> March, 2023

Memo No. SGH/DC/GENL/MISC/4/2022/88

Copy to:-

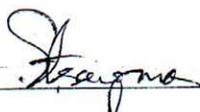
1. The Superintendent of Police, South Garo Hills, Baghmara, for favour of information.
2. The Sub-Divisional Officer (Civil) Chokpot Civil Sub-Division, South Garo Hills for information.
3. The Sub- Divisional Police Officer, Chokpot, for information and necessary action.
4. The Divisional Forest Officer, South Garo Hills, Baghmara for information and necessary action.
5. The Block Development Officer, Chokpot C&RD Block, South Garo Hills for information and necessary action.
6. Shri. Anderson R Sangma, Nokma of Budugre village/Shri. Morphine R Marak, land owner/Smt. Alpha D Marak, Quarry owner for information and necessary action.
7. Office copy.



Deputy commissioner  
South Garo Hills, Baghmara

MEMBERS PRESENT AT THE MEETING ON 30<sup>TH</sup> MARCH, 2023 AT 11:30 AM AT  
DEPUTY COMMISSIONER'S OFFICE CHAMBER, SOUTH GARO HILLS,  
BAGHMARA TO DISCUSS ABOUT THE MINING OPERATION  
(STONE QUARRY) AT BUDUGRE, CHOKPOT, SOUTH GARO HILLS.

Sl. No.	Name with Designation	Contact No.	Signature
1.	Shri S. Awasthi, IAS, Deputy Commissioner, South Garo Hills, Baghmara.		
2.	Superintendent of Police, South Garo Hills, Baghmara		
3.	Dr. W. C. R. Marak, MCS, Addl. Deputy Commissioner, South Garo Hills, Baghmara.		
4.	Shri P. R. Marak, MCS, Addl. D.C. & I/C, Chokpot Civil Sub-Division, South Garo Hills.	8414061740	
5.	Shri. S. Ch. Sangma, MCS GDO Chokpot	7005215429	
6.	Shri John C.A. Sangma, MPS SDPO, Chokpot	8974990014	
7.	Shri, Abitho T. Sangma.		
8.	Shri. Prewill Marak.		
9.	Shrymeeta Ch Momin.		
10.	Mejira Ch Momin		
11.	Jakceas Ch Momin		
12.	Tralin T. Sangma		
13.	Henilla Ch. Momin		
14.	Gamsena R. Sangma		
15.	Benithe R. Sangma		

16.	Sengha R Sangara.	762892057	
17.	Geugeemun Ch. Momin		
18.	Bendro R Sangma		
19.	Pinsal Ch. Momin		
20.	Abley T. Sangma		
21.	Dalman R Sangma.		
22.	Edmond T. Sangma		
23.	Bildema R. Sangma		
24.	Jesim R Sangma		
25.	Rura Ch. Momin		
26.	Ropleon Ch. Momin		
27.	Gal den Ch. Momin		
28.	Saintawrence T. Sangma		
29.	Jish A. Sangma	8837078885	
30.	Chamujan Ch. Sangma		

<p>Pillena R, Sangma Nemera Ch Momin  Balmora Ch Momin. Polgan ch Momin  M. M. Sangma D. F. O.  R. K. Mait (Land Lease <del>Hand</del>)</p>		<p>MS-</p>
<p>Morphi R. Marak. Heddra Ch Momin Heldin Ch Momin. M. Soma ch Momin  Nollindro H Sangma</p>		<p>RA SMA</p>
<p>Amabon R. Sangma Dipin ch Sangma Tuan Ch Momin Pernin ch Momin</p>		<p>RA</p>
<p>Bablu Mishra .</p>		<p>RA</p>
<p>Nick T. Sangma, Forests - I,</p>		<p>RA</p>

## ANNEXURE R/6

GOVERNMENT OF MEGHALAYA  
OFFICE OF THE DEPUTY COMMISSIONER, SOUTH GARO HILLS, BAGHMARA

No.SGH/DC/GENL/25/2021/323 Dated Baghmara, the 20<sup>th</sup> April, 2023.

From : The Deputy Commissioner,  
South Garo Hills, Baghmara.

To : The Sub-Divisional Officer, (C)  
Civil Sub-Division, Chokpot, South Garo Hills.

Sub : Mining operation at Budugre, Chokpot, South garo Hills-  
reg.

Sir,

With reference to the subject cited above, please find enclosed herewith the application received from Smt. Alpha D Marak, Mining Lease Holder, Umpling, Dongsharum, Shillong, Dated 13<sup>th</sup> April, 2023 for reference.

In this regard, you are to conduct an enquiry and verify the documents submitted. Your report must reach the undersigned on or before 4<sup>th</sup> May, 2023.

This is for your kind information and necessary action.

Encls: As stated above.

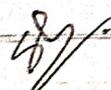
Yours faithfully



Deputy Commissioner,  
South Garo Hills, Baghmara.

Memo No.SGH/DC/GENL/25/2021/323-A Dtd.Baghmara, the 20<sup>th</sup>.04. 2023.  
Copy to:

1. Smt. Alpha D Marak, Mining Lease Holder, Umpling, Dongsharum, Shillong, Meghalaya for favour of kind information.



Deputy Commissioner,  
South Garo Hills, Baghmara.

## ANNEXURE R/7

GOVERNMENT OF MEGHALAYA  
OFFICE OF THE SUB-DIVISIONAL OFFICER (CIVIL) :: CHOKPOT CIVIL SUB-DIVISION ::  
SOUTH GARO HILLS.

No. SGH/SDO(C) 26/SQ/2021/737

Dated Chokpot, the 24<sup>th</sup> April, 2023.

From : Shri. P. R. Marak, MCS,  
Addl. Deputy Commissioner,  
i/c Chokpot Civil Sub-Division,  
South Garo Hills.

To : The Deputy Commissioner,  
South Garo Hills, Baghmara.

Sub : Enquiry report on alleged irregularities regarding the operation of stone  
quarry at Budugre village, Chokpot South Garo Hills.

Ref : No.SGH/DC/REV-123/2022/71, Dated Baghmara, the 31<sup>st</sup> March, 2023.

Sir,

With reference to the subject and Order under reference above, I have the honour to inform you that the inquiry into the authenticity of the "No Objection Certificate" (NOC) and other relevant documents issued by Nokma in connection with stone mining at Budugre, Chokpot South Garo Hills had been done and my findings are noted below:-

**1. NOC for grant of mining lease – Annexure I:-**

This NOC was issued by the Nokma of Budugre Shri. Analsan R. Sangma in favour of Smt. Alpha D. Marak – the quarry owner. This NOC was issued based on the strength of Lease Deed of Agreement entered in between Shri. Morphine R. Marak – the land owner and Smt. Alpha D. Marak – the quarry owner. The area of the proposed mining land is 4.816 hectares at Budugre village as per the NOC.

As far as authenticity of this document is concerned it appears to me to be genuine as the Nokma himself has signed the document with his seal stamped on it.

Moreover, it is only after proper verification and acceptance of this document as authentic that the quarry owner was granted the Mining lease for stone quarry following due procedure by concerned Government Departments namely, Social Forestry & Territorial Division, South Garo Hills, Baghmara and Meghalaya State Pollution Control Board, Forest and Environment Department, Shillong.

Furthermore, the Cherañ Mahari (Clan) members of Budugre village had vouched and certified that the Nokma had actually issued the NOC in favour of Shri. Morphine R. Marak for stone quarry at Budugre – their ancestral village. The voucher was signed by 55 clan members of the village – (Annexure 2)

Hence in my view, there arises no question of doubt on the authenticity of this document.

2. NOC for Homestead Patta – Annexure 3 :-

Another NOC issued by Nokma Shri Analsan R. Sangma and his wife Smt. Mesana Ch. Momin in favour of Shri Morphine R. Marak was for Homestead Patta from GHADC in respect of the land allotted to him by the Nokma. This NOC was signed also by prominent male Clan members of Cheran Clan namely Shri Terin Ch. Momin, Shri Perrin Ch. Momin and Shri Galden Ch. Momin to further validate the document as per the customary tradition of the Garo Tribe in the Nokma Pad issued by the GHADC.

As far as authenticity of this document is concerned, it appears to me to be genuine since it is written in proper Nokma Pad of GHADC and signed by both Nokma and his wife and other prominent male clan members of Cheran Clan. Moreover, this document had been accepted as genuine and based on it the GHADC had issued Periodic Lease patta in favour of Shri Morphine R. Marak for the land measuring 36 Bighas which is a Homestead. Patta for this land is at Annexure- 4.

Therefore, the NOCs issued by the Nokma are all found to be authentic and genuine. As such, the mining operation can continue as per the terms and condition laid down in the mining lease. However, since the mining belong to private individual so let him take all concerned into confidence and take everyone stakeholder on board to create conducive working atmosphere. Other necessary support as per request can be given from the District Administration. But the initiative had to be taken by the quarry owner.

Submitted to the Deputy Commissioner, South Garo Hills for favour of information and necessary action.

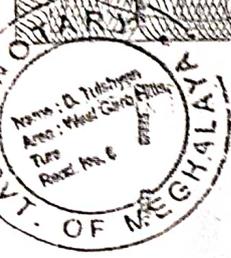
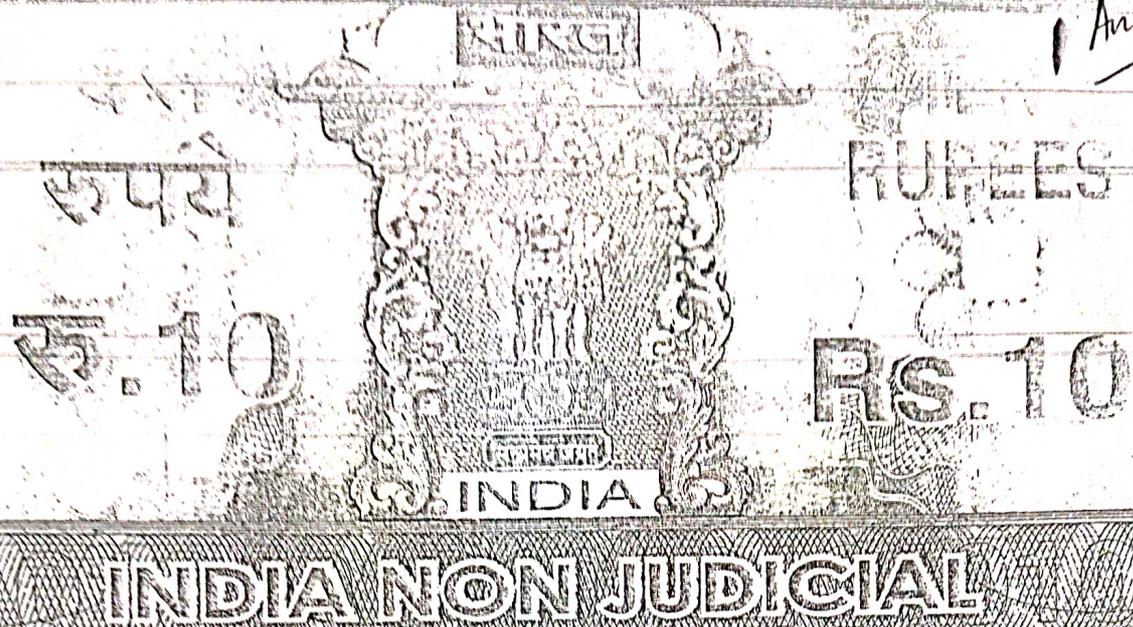
Yours faithfully,



Addl. Deputy Commissioner,  
i/c Chokpot Civil Sub-Division,  
South Garo Hills.

Addl. Deputy Commissioner,  
i/c Chokpot Civil Sub-Division,  
South Garo Hills.

Annexure



DEED OF LEASE

03AA 234161

This DEED of Lease of is made at Tura on this 24 day of October 2018, between -

Shri. Morphine R. Marak, S/O. Witherson Sangma, a resident of Budugre, P.O. & P.S. Chokpot, Dist. South Garo Hills, Meghalaya; (hereinafter to be referred to as the LESSOR) and which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include her heirs their successors, executor, administrator and assigns of the one part.

AND

Smti. Alpha D. Marak, D/O. Changgin N. Sangma, a resident of Umpling Dongsharum, P.O. & P.S. Rynjah, Dist. East Khasi Hills, Meghalaya - 793006, (hereinafter to be referred to as the LESSEE) which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include her heirs successors, administrator and assigns of the other part

WHEREAS, the LESSOR is the absolute owner of the landed property measuring 36B-OK-OL bearing P.P. No. 1, under Mouza No. 1-6, Dag No. 1, situated at village Budugre, South Garo Hills District, which property is more fully describe in the Schedule apprehended hereunder.

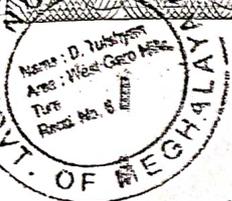
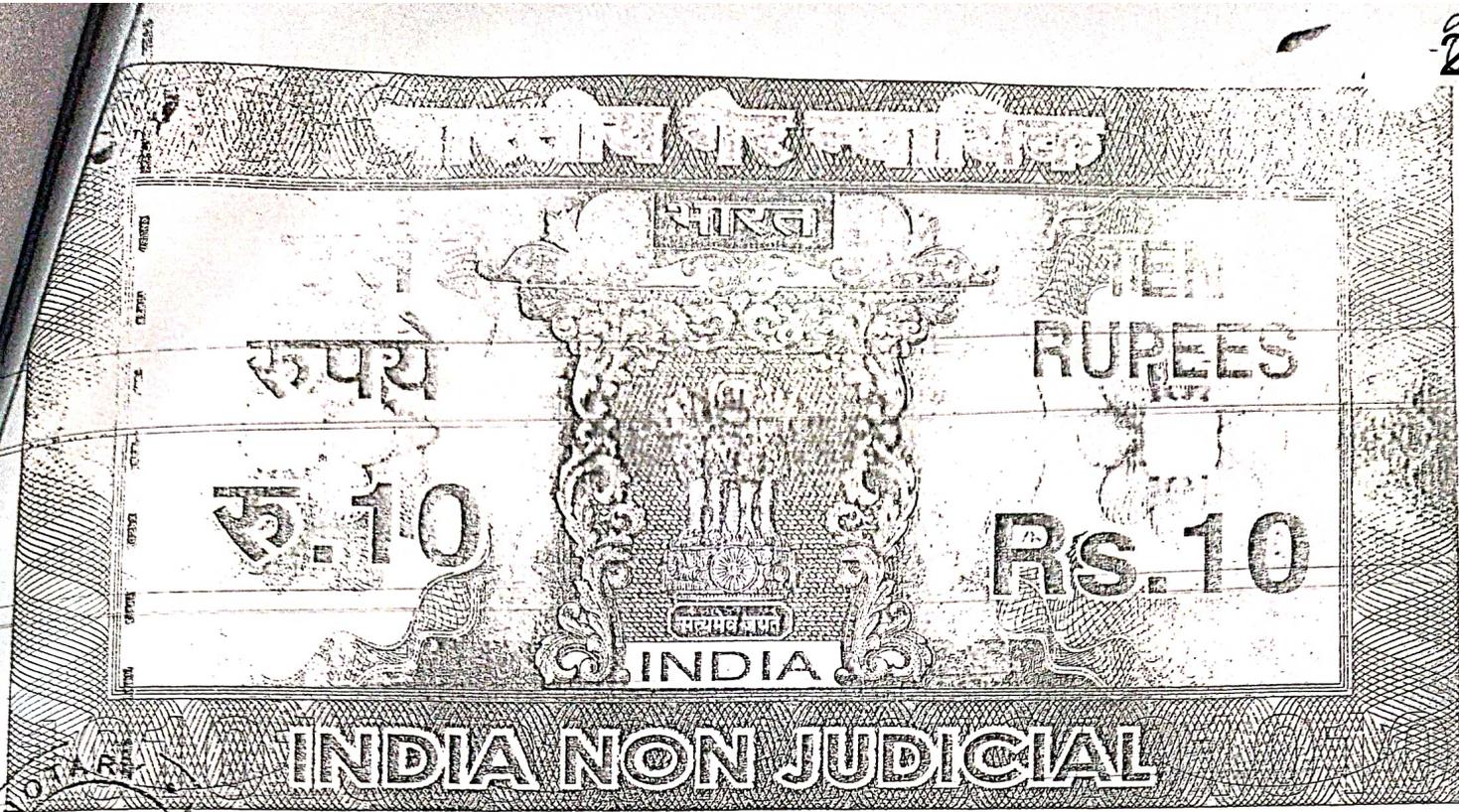
WHEREAS, the LESSEE; being a business woman by Profession/occupation in need and search of a plot of land at a suitable location to set-up and run a Stone Quarry Business Unit and thereby approached the LESSOR with a proposal if he would give the LESSEE a plot of land, owned and possessed by him on lease as he being the absolute owner.

29/10/18  
D. Tushyap  
NOTARY  
West Garo Hills, Tura

Morphine R. Marak.

Contd.....2/-

Handwritten signature



[2]

03AA 234162

WHEREAS the LESSOR accepted the proposal of the Lessee on lease on certain terms and conditions mutually settled and agreed upon by both the LESSOR & the LESSEE.

AND WHEREAS both the parties deem it fit and expedient to reduce in writing the term and conditions governing the lease.

**NOW THIS LEASE WITNESSETH AS FOLLOWS:-**

- 1 That the term of the lease shall be fixed for a period of 30 (thirty) years from the date of execution and shall commence on from the execution of this present deed and this lease shall be subject to renewal if the LESSOR and the Lessee so desire to continue.
- 2 That the yearly lease fee is fixed at Rs 1, 00, 000/- (rupees one lakh) only, which shall be paid by the LESSEE to the LESSOR by the end of every last month of the succeed years and a due receipt thereof can be obtained by the LESSEE from the LESSOR if so desired by the LESSEE in respect of her payment.
3. That the LESSOR shall hand over and put the LESSEE in physical possession and occupation of the said plot of land immediately after the execution of this Deed, together with all the rights, easement and appurtenances whatsoever to the said plot of land belonging or any way pertaining and all the estate, right, title, interest claim and demand of the LESSOR into and upon the said plot of land; AND the LESSEE or his workman/agent representatives shall have full and

29/10/18  
Tushyap  
O'AK  
Garo Hills

Mosephin R. Marak.

Contd 2/  
ADmk



NOTARY PUBLIC  
GOVT. OF MEGHALAYA  
Name: D. Tushya  
Area: West Garo Hills  
Type: Notary Public  
Roll No. P. 12345

MEGHALAYA

03AA 234163

[3]

absolute right thereafter to quietly enter into the said plot of land without any interruption or disturbance by the LESSOR or any person claiming through or in trust for them.

4. That the LESSEE, shall have every right to deal with the said plot of land and shall be at liberty to undertake any earth work and also to erect any type of constructions over the said plot of land, necessary for the purpose of running her Stone Quarry Unit over the lease hold premises which is more fully describe in the schedule apprehended hereunder.

5. That the LESSEE, shall have no right to sub-let the said plot of land to anybody else or share the same said plot of land with others without prior notice to the LESSOR.

6. That the LESSEE shall use and utilize the said plot of land only for the purpose of setting up and running of her Stone Quarry Unit and for nothing else and in this regard the LESSOR shall provide all the required logistics from him and to facilitate the LESSEE from running the aforesaid unit.

7. That the LESSEE if abundant the business of running her Stone Quarry Unit, she shall vacate the said plot of land and acknowledge her quitting the premises to the LESSOR immediately. However in such eventuality the LESSEE shall have every right to remove all her machines and constructions thereform.

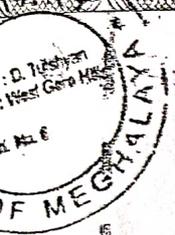
D. Tushya  
NOTARY  
West Garo Hills, India

Marephir R. Marak

Contd

11

Amk



03AA 234164

[4]

8. That the LESSOR shall have no right to terminate the Lease before the determination of the lease period; if however the LESSEE defaults to pay the yearly rental for successive three years the right to terminate the lease shall acquire to the LESSOR and the LESSEE shall have to vacate the said plot of land if demanded by the LESSOR.

9. That in the absence of any of the parties in the eventuality of death, insanity or otherwise, this deed shall continue to take effect and the LESSOR thereupon shall take full responsibility to secure the rights of the LESSEE.

10. That the LESSEE shall have to bear all the taxes which is payable to the Land & Revenue Department of Garo Hills Autonomous District Council or any other local taxes in respect of the leased out property during the period of the present agreement, and if the LESSEE default to pay such taxes the LESSOR is at liberty to pay the taxes and the paid amount can be claimed by the LESSOR from the LESSEE.

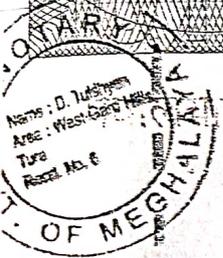
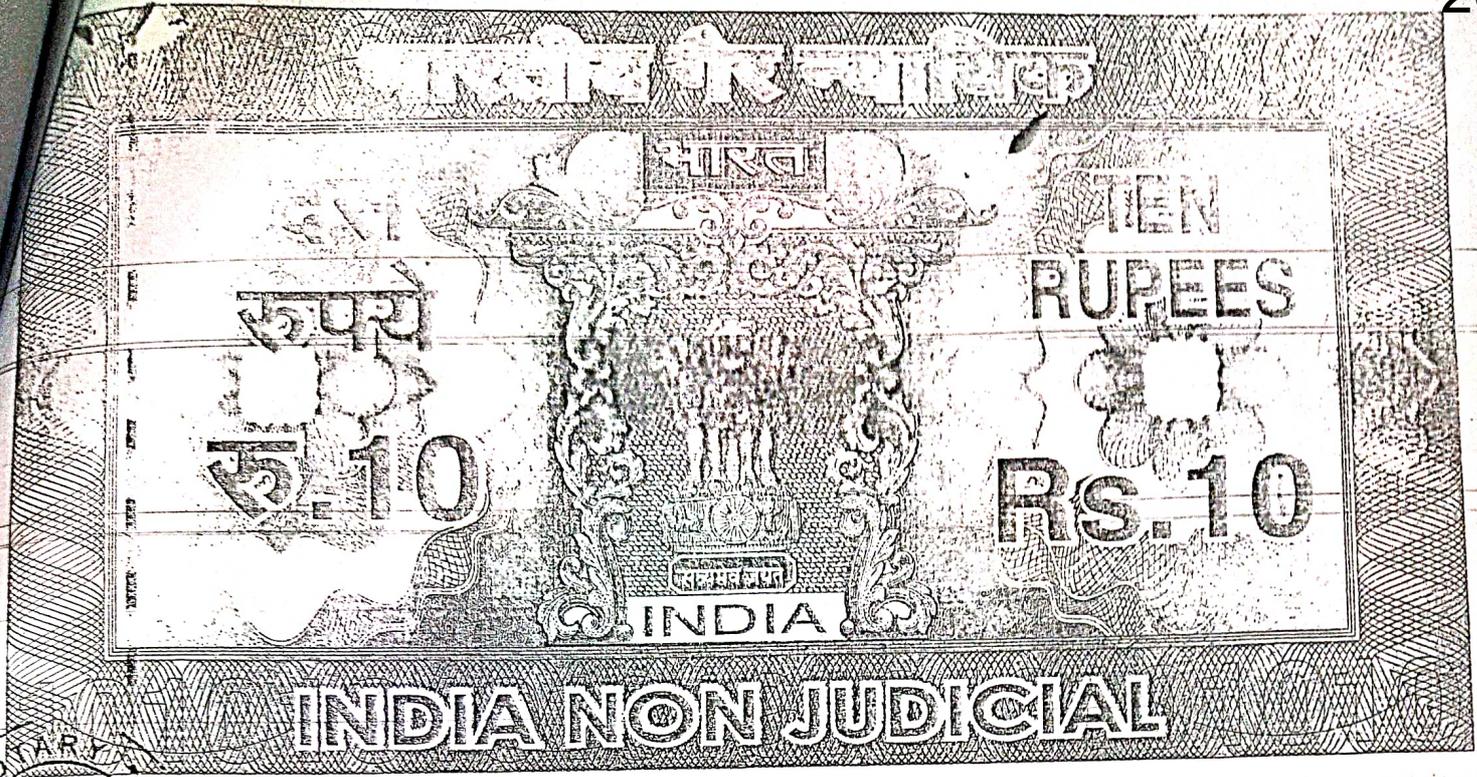
11. That this present deed of agreement shall be binding on both the parties, and any dispute arising out from this agreement shall be subjected to Garo Hills jurisdiction only.

D. Tishyan  
District Registrar  
West Garo Hills  
Meghalaya

Monephin R. Marak

Contd..... 5/-

*[Signature]*



MEGHALAYA

03AA 234170

[ 5 ]

SCHEDULE OF THE LAND

A plot of land measuring 36B-0K-0L at Budugre, South Garo Hills bearing P P No. 1, under Mouza No. 1-6, Dag No. 1, which is the Lease hold land and which land is bounded on:-

- East : Land of Jonan T. Sangma
- West : Land of Malasing Ch. Marak
- North : Land of Mijen M. Sangma
- South : Land of Diban M. Sangma

NOW, in acceptance of the above both the LESSOR and the LESSEE set their respective hands hereunder this Indenture of Lease, the day month and year first above written in presence of the witnesses.

WITNESSES

1. *Sipur ch Sangma*  
S/o *Kt. Bhuvan. R. Marak*  
Add: *New Chokpot*
2. *Jingchira. M. Sangma*  
S/o *Shri Klnesh G. Momin*  
Add: *Tura*

*Morphine R. Marak*  
LESSOR

*ADmk*  
*(Smti. Alpha D. Marak)*  
LESSEE

*D29/10/18*  
NOTARY: AT TURA  
D. Tushya  
NOTARY  
West Garo Hills, Tura

GOVERNMENT OF MEGHALAYA  
OFFICE OF THE DIVISIONAL FOREST OFFICER: SOCIAL FORESTRY & TERRITORIAL DIVISION  
SOUTH GARO HILLS: BAGHMARA

No. SGH/SF&T/Min Lease/150/1/ 2022

Dated Baghmara, the 19<sup>th</sup> February, 2021.

From: The Divisional Forest Officer  
Social Forestry & Territorial Division  
South Garo Hills, Baghmara

To: Smti. Alpha D. Marak  
R/o Umpling Dongsharum  
East Khasi Hills, Shillong.

Subject: Grant of mining lease for stone quarrying on 4.80 ha of area at Budugre, Chokpot, South Garo Hills District in favour of Smt. Alpha D. Marak.

Sir/Madam,

In exercise of the power conferred to in rule 5 (2)(a) of the Meghalaya Minor Mineral Concession Rule, 2016 and as per Government Notification No.FOR.135/2015/661, Dated 16<sup>th</sup> November, 2016 the mining lease is hereby granted to Smt. Alpha D. Marak.

The mining operation shall be undertaken in accordance with the duly approved Mining Plan with the following conditions.

1. The area of the mine shall not exceed the 4.80 ha bounded by these GPS Co-ordinates.

Latitude: 25°22'1.54"N, Longitude: 90°26'06.82"E

Latitude: 25°22'4.41"N, Longitude: 90°26'05.51"E

Latitude: 25°22'8.24"N, Longitude: 90°26'15.64"E

Latitude: 25°22'8.26"N, Longitude: 90°26'20.69"E

Latitude: 25°22'5.05"N, Longitude: 90°26'20.57"E

2. The lease shall not exceed 20 years.
3. In addition to the approved mining plan the Lease shall also be required to adhere to the conditions stipulated in the Non Forest land certificate issued from this office, Environmental Clearance issued by SEIAA, Consent to establish and operate from the Meghalaya State Pollution Control Board, NOC from Labour Department and Revenue and Disaster Management Department (under Rule 10 of Meghalaya Minor Mineral Concession Rule, 2016).
4. After the granting of mining lease, a lease deed in form E shall be executed within three months of the order of grant of the lease and if the lease is not executed within the aforesaid period, the order granting the lease shall be deemed to have been revoked.

Yours faithfully

(Shri. MM Sangma, MFS)  
Divisional Forest Officer  
Social Forestry & Territorial Division  
South Garo Hills, Baghmara

o. A/SGH/SF&T/Min Lease/150/1/

Dated Baghmara, the \_\_\_\_\_ February, 2021.

1. The Principal Chief Conservator of Forests & HoFF, Meghalaya, Shillong for information.
2. The Principal Chief Conservator of Forests (T), Meghalaya, Shillong for information.
3. The Conservator of Forests (WL&T), Garo Hills Region, Tura for information.
4. The Range Forest Officer, Southern Range, Baghmara for information.
5. The Beat Forest Officer, i/c Angratoli Beat, for information.

Divisional Forest Officer  
Social Forestry & Territorial Division  
South Garo Hills, Baghmara

Memo No. B/SGH/SF&T/ Min Lease/150/1/  
Copy to:-

Dated Baghmara, the \_\_\_\_\_ February, 2021.

1. The Deputy Commissioner, South Garo Hills, Baghmara for information.
2. The Sub-Divisional Officer (Civil) Chokpot Civil Sub-Division, South Garo Hills, for information.
3. The Director of Mineral Resources, Meghalaya Shillong for information.
4. The Labour Commissioner, Meghalaya, Shillong for information.
5. Member Secretary, SEIAA, Meghalaya, Shillong for information.

Divisional Forest Officer  
Social Forestry & Territorial Division  
South Garo Hills, Baghmara



MSPCB/ONLINE-CTO(GH)/2020-21/32

Dated Shillong, the 31<sup>st</sup> March, 2021

CONSENT TO OPERATE

Consent under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively)

CONSENT TO OPERATE is granted to M/s ALPHA D. MARAK BUILDING STONE MINE of Smt. Alpha D. Marak for operating a stone quarry having an area of 4.8 Ha with a production capacity of 294030 TPA (Two lakh ninety-four thousand thirty tonnes per annum), located at Budugre, Chokpot, South Garo Hills District and a Project Cost of ₹24,50,000/- (Rupees twenty-four lakhs fifty thousand) only under the following terms and conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of to M/s ALPHA D. MARAK BUILDING STONE MINE, and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
2. This Consent is valid for a period up to 28<sup>th</sup> FEBRUARY, 2022 unless otherwise suspended or revoked;
3. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
  - (a) Violation of any Term and Condition of this Consent;
  - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge/emission;
4. This Consent does not convey any property right in either real or personal property or any exclusive privilege, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation.
5. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits;
6. The industry shall take adequate measures for control of noise from all sources so as to comply with the Standards below:

LIMIT in dB (A) LEQ	
DAY TIME (6:00AM-9:00PM)	NIGHT TIME (9:00PM-6:00AM)
75	70

7. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the mine and 2.0 ha around the colony;
8. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its



behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial of this right will cause withdrawal of the Consent Order;

- 9. The Company shall comply with all the environment protection measures and safeguards recommended in the approved mining plan;
- 10. The caves should be preserved, if encountered in the area shall have to be reported to the Board immediately;

**II. Specific Conditions:**

**A. Prevention & Control of Water Pollution:**

The following measures should be taken up by the industry for prevention and control of water pollution:

- 1. Check dams/tailing dams should be provided wherever necessary to prevent the direct discharge of mine's effluent/run off etc. into the natural water courses;
- 2. Facilities should be maintained for utilizing the water collected in the dams for spraying of the mine, haul roads, etc. but not to discharge directly into the natural streams without proper treatments so as to conform to the prescribed effluent standards;
- 3. Dumping of overburden, mine spoils etc. should be properly made in identified and demarcated Sites. Such dumping sites should be on impervious and stable ground to avoid percolation of contaminations into the water table and for prevention of landslides;
- 4. Proper planning should be made so that the dumps are to be done in steps for better stabilization and the dumping sequence should be planned in such a way that plantation over the dumps can be done simultaneously with dumping;
- 5. Continuous compacting of the dumps should be done to ensure its stability;
- 6. Sedimental basin below the overburden dumps including plantation and vegetation over the dumps should be maintained to prevent siltation of the natural water courses;
- 7. Facilities should be maintained for storing the top soil separately so that the same may be utilized for afforestation/plantation over the dumps and excavated mines pits;
- 8. Setting up of requisite number of permanent water quality monitoring stations on the natural water courses both upstream & downstream and selection of sampling points/stations should be made in consultation with this Board at the earliest.

**B. Prevention and Control of Air & Noise Pollution:**

- 1. Setting up & operation of at least three ambient air quality monitoring stations with 120° angle between stations for monitoring the ambient air quality including micro meteorological data should be done immediately. Selection of station should be done in consultation with this Board;

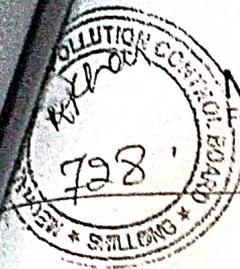
*MM*



2. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl.No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO <sub>2</sub>	Annual	50
		24 hours	80
2.	NO <sub>x</sub>	Annual	40
		24 hours	80
3.	Particulate Matter, PM <sub>10</sub> (size less than 10 $\mu\text{m}$ )	Annual	60
		24 hours	100
4.	Particulate Matter, PM <sub>2.5</sub> (size less than 2.5 $\mu\text{m}$ )	Annual	40
		24 hours	60

3. A well equipped mechanical workshop should be maintained for proper maintenance of heavy earth movable machineries (HEMM). Fuel/air burning ratio of all the HEMM is to be maintained at an optimum condition so as to reduce air pollution from the exhaust emission of these machineries;
4. Regular checking of the exhaust emission from HEMM should be conducted by using requisite instruments for the purpose;
5. If dry drilling is to be employed, appropriate dust collectors should be provided to control the concentration of suspended particulate matters in the emission;
6. Plantation along the haul roads to reduce dust retention in the air should be maintained;
7. Proper maintenance, lubrication etc. of all moving machineries should be maintained and all engines should be provided with high efficiency silencers;
8. Primary blasting methods should be chosen in such a way so as to have a minimum impact of noise and vibration on the environment;
9. Usage of hydraulic rock breaker for boulder breaking instead of conventional secondary blasting to minimize noise pollution should be adopted as far as practicable.
10. Adequate measures taken should be made to minimize the air blast so that the blast size is kept at the optimum for less noise;
11. Periodic monitoring of noise and vibration level should be conducted by following prescribed norms & measuring instruments for the purpose;
12. The optimum stemming column is to be maintained so that explosives are blasted in confinement stage;



**Meghalaya State Pollution Control Board**  
Forests & Environment Department, Government of Meghalaya  
'ARDEN' Lumpyngngad, Shillong-793014  
Website: <http://megspcb.gov.in>



A Detailed Report on Compliance to the terms and conditions as laid down in this *Consent to Operate* shall be submitted along with Environmental Statement in Form V and apply for its renewal prior to expiry of the validity date.

*[Signature]*  
**MEMBER SECRETARY**  
*Meghalaya State Pollution Control Board*  
*Shillong*

Copy to: -

1. The Member Secretary, SEIAA, Meghalaya, Shillong. For favour of information.
2. The Director of Mineral Resources, Meghalaya, Shillong. For information and necessary action with regard to Mining Lease issued.
3. The Divisional Forest Officer, South Garo Hills Division, Baghmara. For favour of information and necessary action.
4. M/s Alpha D. Marak Building Stone Mine, c/o Smt. Alpha D. Marak, Umpling, Dongsharum, Shillong – 06.
5. Guard File CTO 2020



GOVERNMENT OF MEGHALAYA ANNEXURE R/11  
OFFICE OF THE DEPUTY COMMISSIONER::SOUTH GARO HILLS::BAGHMARA

No.SGH/DC/64/2015/379

Dated Baghmara, the 25<sup>th</sup> January, 2024.

From : The Deputy Commissioner,  
South Garo Hills, Baghmara.

To 1 Shri. S. Swer, Senior Scientist,  
Meghalaya State Pollution Control Board, Shillong.

2 Sh. Anil C Ranveer, Scientist "E" and Additional Director  
Central Pollution Control Board, Regional Office, Shillong.

Sub : Joint Inspection on illegal stone quarry-reg.

Ref : No.MPCP/TB-7(H)/2023-2024/10 Dtd Shillong the 24<sup>th</sup> January, 2024.

Sir/Madam,

In pursuance to the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata in the Order dated 9.1.2024, in the matter of Analsan Sangma Vs. State of Meghalaya regarding illegal stone quarry at Budugre, Chokpot, South Garo Hills, a joint inspection of the committee along with the Dr. W.C. R Marak, Additional Deputy Commissioner, South Garo Hills, Baghmara has been fixed on 2<sup>nd</sup> February, 2024 to visit the site at the stone quarry.

Therefore, you are requested to kindly make to convenient to be present for the inspection on the mentioned date.

This is for favour of your kind information and necessary action.

Yours faithfully,

Deputy Commissioner,  
South Garo Hills, Baghmara.  
Dated Baghmara, the 25<sup>th</sup> January, 2024.

MemoNo. SGH/DC/64/2015/379-A

Copy to:

1. The Member Secretary, Meghalaya State Pollution Control Board, Shillong for favour of information.
2. Dr. W.C. R Marak, Addl. Deputy Commissioner, South Garo Hills, Baghmara for favour of information.

Deputy Commissioner,  
South Garo Hills, Baghmara.